CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

O.A. NO.2553/1996

Thursday, this the 12th December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE SHRI S. P. BISWAS. MEMBER (A)

Yogindernath S/O Amarnath, R/O 614, Mohalla Brahmno Ka, Vill. & P.O. Gurgaon, Haryana.

Applicant

(By Shri Rajeev Chhibber, Advocate)

-Versus-

- Government of NCT through ite Chief Secretary, 5, Shamnath Marg, Delhi.
- Commissioner of Police,
 Delhi Police,
 I.P.Estate,
 New Delhi.

Respondents

(By Shri Rajinder Pandita, Advocate)

The application having been heard on 12.12.1996 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR (J), CHAIRMAN -

Aggrieved by an order dated 8.9.1989 retiring him from service, applicant has made A-29 appeal dated 28.9.1989 to Additional Commissioner of Police, who is not a respondent. If the appeal has not been disposed of, second respondent will cause the appeal to be disposed of with a speaking order within two months from today. We make it clear that this direction by itself will not confer a cause of action on applicant.

...contd.

2. Application is disposed of as aforesaid.

Dated, the 12th December, 1996.

(S. P. Biswas)
Member (A)

Honkerennair

(Chettur Sankaran Nair, J.) Chairman

/as/